

GAHC010047222018



THE GAUHATI HIGH COURT
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

Case No. : PIL(Suo Moto)/2/2018

X-X-X
X-X-X

VERSUS

1: IN RE THE STATE OF ARUNACHAL PRADESH AND 3 ORS
REP. BY THE SECRETARY, DEPTT OF HOME, CIVIL SECRETARIAT,
ITANAGAR, ARUNACHAL PRADESH, PIN- 791111

2:THE DIRECTOR GENERAL OF POLICE POLICE HQ CHANDRANAGAR
ITANAGAR ARUNACHAL PRADESH PIN- 791111

3:THE SUPERINTENDENT OF POLICE
DIST- LOHIT TEZU ARUNACHAL PRADESH PIN- 792001

4:THE OFFICER-IN-CHARGE TEZU POLICE STATION TEZU
DIST- LOHIT ARUNACHAL PRADESH PIN- 792001

5:THE GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS (INTERNAL
SECURITY) NEW DELHI

For the Petitioner : Mr. H.K. Das, Standing Counsel, Gauhati High Court.

For the Respondents : Mr. B.D. Goswami, Additional Advocate General, Arunachal Pradesh, assisted by Mr. A. Chandran, Additional Senior Government Advocate, Arunachal Pradesh for respondent Nos.1 to 4.

: Mr. R.K.D. Choudhury, Deputy Solicitor General of India for respondent No.5.

: Mr. D. Saikia, Advocate General, Assam.

- B E F O R E -
HON'BLE THE CHIEF JUSTICE
HON'BLE MRS. JUSTICE MITALI THAKURIA

15.05.2023

This Court is informed that the service of notice of the Criminal Petition No.118/2022 (filed before the Itanagar Permanent Bench) has not been effected on the respondents/accused, who have been partially discharged by the learned District & Sessions Judge, East Sessions Division, Tezu.

As is evident, these accused have not been fully discharged and in all probability they are on bail and would be facing trial in the Court where the case has been sent for trial after toning down the offence. Thus, the service of notices is required to be effected before the Trial Court where these accused are now facing trial.

Fresh *dasti* notice of the said petition shall be issued and Mr. B.D. Goswami, learned Additional Advocate General, Arunachal Pradesh shall instruct Public Prosecutor concerned in the Trial Court to get the notices served upon the accused positively within next 4(four) weeks.

This Court further feels that in view of the nature of allegations for which this *suo moto* public interest litigation is registered, a direction is required to be given for installation of a comprehensive CCTV system in all Police Stations across the State of Arunachal Pradesh with the data being monitored by a Centrally Located Control Room. Thus, Mr. Goswami shall take requisite instructions for compliance of this direction.

Mr. D. Saikia, learned Advocate General, Assam shall also find out about the status of CCTV systems (if any) installed in the Police Stations across the State of Assam.

The name of Mr. D. Saikia, learned Advocate General, Assam shall henceforth be reflected in the cause-list.

Copies of this order shall be provided to Mr. D. Saikia and Mr. B.D. Goswami and shall also be transmitted through mail to the Registrar, Itanagar Permanent Bench for compliance.

Re-notify on **16.06.2023**.

JUDGE

CHIEF JUSTICE

Comparing Assistant